सारे तथ्यों को ध्यान में रखते हुए मेरा सरकार से आधह है कि इस प्रश्नों को गंभीरता से लें और तस्काल वहा रा**इत** सामग्री पहुंचाने के सिए कदम उठाएं।

श्री सत्य प्रकाश मालवीय (उत्तर प्रवेश) ३ महोदय, श्री राम नरेश यादव जी के विशेष उल्लेख से मैं ग्रपने ग्रापको संबद्ध करता हूं ग्रौर कहना चाहता हूं कि मिर्जापुर ऐसा इलाका है जहां ग्रादिवासी लोग, अनुसूचित जाति और अनुसूचित जनजाति के लोग रहते हैं । एक सोनभद्र जिला है श्रौर दूसरा मिर्जापुर जिला है। वहां पर अकाल की स्थिति है। पहले ही भ्खमरी के कनार पर वहां के लोग हैं। ग्रब चंकि वहां पर राष्ट्रपति का शासन है, इसलिए केन्द्रीय सरकार की विशेष जिम्मेदारी है । इसलिए मैं ग्रापके माध्यम से सरकार से निवेदन करना चाहता हूं कि इस मामले की ओर गंभीरता से ध्यान दें।

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now, we will take up the Statutorty Resolution disapproving the Multimodal Transportation of Goods Ordinance, 1993 and the Multimodal Transportation of Goods Bill, 1993, together.

STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE MULTIMO-DAL TRANSPORTATION OF GOODS ORDINANCE, 1993.

II. THE MULTIMODAL TRANSPORTATION OF GOODS BILL, 1993.

THE VICE-CHAIRMAN (Shri Md. Salim): The BAC has discussed it and decided that we will pass the Bill with out any further discussion, because we had already discussed it in the last session. Shri Satya Prakash Malaviya to move the Resolution.

श्री सस्य प्रकाश मालवीय (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, मैं प्रस्ताव करता हं कि---

"**बह्र सभा राष्ट्रपति द्वारा 2** जनवरी, 1993 को प्रख्यापित माल बहुविधि परिवाहन अध्यादेश; 1993 (1993 का संख्यांक 6)का निरनुमोदन करती है।"

माननीय उसभाष्यक जी. कि इस विधेयक के उद्देश्यों और कारणों के कथन में कड़ा गयाहै कि किन परि-स्थितियों में यह अध्यादेश लाना पड़ा ग्रीर यह बहुत स्पष्ट है । लेकिन मान्यवर, यह सरकार अध्यादेशों के जरिए कानुन बनाना भाहती है। पिछला सत्र जो खत्म हम्रा उसके बाद नया सत्र शुरुहुग्रा । इस बीच में 24 ग्रध्यादेश इस अरकार ने इस सदन के पटल पर रखें। यह सही है कि वतंमान विधेयक जो पारित होने जा रहा है यह पहेल प्रध्यादेश पारित हो गया था 16 प्रकटबर, 1992 को ग्रीर उसके बाद राज्य समा में विधेयक प्रस्तृत किया गया था 30 नवंबर, 1992 को ग्रीर राज्य सभा ने इस विधेयक को 22 दिसम्बर, 1992 को पारित कर दिया था और उसके बाद चूंकि लोक सभा से यह विश्वेयक पारित नही हो पाया, इसलिए सरकार को 2 जनवरी, 1993 को यध्यादेश लाना पडा ।

मान्यवर, मेरा निवेदन यह है कि यह प्रध्यादेश निरस्त हो जाता तो उमका कोई असर नहीं होता । सल युरु होने जा रहा था, एक डेढ़ महीने बाद इस विधेयक को सरकार लाकर पारित करा सकती थी। मेरी आपित यह है कि अध्यादेश के जिरए सरकार कानून बना रही है, यह अच्छी परिपाटी नहीं है। इस सबंध में, मैं श्री जी०वी० मांवलंकर, जो लोक सभा के प्रथम अध्यक्ष थे, उन्होंने 25 नवंबर, 1950 को तत्कालीन जो संसदीय कार्य मंत्री थे भारत सरकार के, उनकी एक पत्र लिखा था, उसको मैं उद्धृत करना चाइता हूं। उन्होंने कहा था ——

"The procedure of the promulgation of Ordinance is inherei'ly undemocratic. Whether an Ordinance is justifiable or not, the issue of a large number of Ordinances has psychologically a bad effect. The people carry an impression that Government is carried on by Ordinances. The House carries a

sense of being ingnored, the Central Secretariat perhaps get into the habit of slackness, which necessitates Ordinances and an impression is created that it is desired to commit the House to a particular legislation as the House has no alternative but to put its seal on matters that have legislaed upon by Ordinances. Such a state of things is not cunducive to the development the best Parliamentary traditions."

मेरी प्रापत्ति केवल यह है कि प्रध्यादेश के जरिए, विधेयक पारित नहीं कराना चाहिए था । ग्रान्तिंस लेप्स हो जाता । उसके बाद वर्तमान सत्त में मंत्री जी विधेयक लाते और यह राज्य सभा में पारित हो गया था, किर भी पारित हो जाता । इसलिए मेरी ग्रापत्ति यह है कि यह कानून ग्रध्यादेश के जरिए लाना ठीक नहीं है । वैसे मैं इस विधेयक का समर्थन करता हं ।

The question was proposed

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): Sir, last time when this was discussed here. I had sought certain asurances from the hon. Minister. He had assured the House that he could take into account those assurances. We discussed in the Business Advisory Co-mmittee meeting that we would pass it without any discussion. I wish to remind the hon. Minister through you that today while he gets the approval of thei House, he should keep in mind the debate which took place in this House in the last Session. Once he assure me that all the points which we had discussed in the last session would be taken care of, we have no hesitation, in passing the Bill.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri Jagdish Tytler.

SHRI JAGDISH TYTLER: I am grateful to the Members that they should have agreed to pass the Bill without any discussion. We had discussed it in he last Session. I would like to first of all inform Members that this is being done for technical reasons. The Ordinance had already been issued by the President. We had started the process of multimodal transiportation of goods on the basis of multimodal contract. People had started registering their companies. I would like to inform the Members that seven operators had already registered and 100 applications are under consideration. Work had started and, therefore, it had become necessary. I could not stop the process of operation which had already started. That is the reason why we had to bring this Ordinance. I would like to inform Dr. Jain that there were two-three suggestions which were made in the last Session. One was that the Air mode of transportation should also be included. This is under examination and consideration in the Ministry of Civii Aviation. The second point was that partnership firms, proprietory concerns should also be eligible for registration. Under the present Bill they are not eligible for registration as MTO. However, these

Saggestiois will be examined. These were the two major points. Dr. Jain, do you have any other point?

DR. JINENDRA KUMAR JAIN: One point was that there was a provision in the Bill that only the rich people would be able to participate. I had made a request that young people and entrepreneurs should also be able to participate in this upcoming business. You had assured the House that you would find ways and means so that entrepreneurs are not denied this opportunity.

SHRI JAGDISH TYTLER: We will encourage everybody. There is no way where only a certain category of peonle would be allowed. We are going to encourage everybody.

THE VICE-CHAIRMAN (SHRI MD. SALIM): We are not discussing the Bill. But some. Members may have some questions and if the Minister is ready to reply, then instead of having a bilaSeral discussion, let the questions be asked and then the Minister can answer. Dr, Jain do you have any other queries?

DR. JINENDRA KUMAR JAIN: Sir, I had pointed out that the Rs. 50 lakh criterion in the Bill would keep many people away from it. They may have managerial or educational qualification but because they do not haye Rs. 50 lakhs, they may not get an opportunity. So, people who have proper qualifications, training, education and managerial expertise should have an opportunity. This was my request. I only want you to carry out the assurance that you had given.

SHRI JAGDISH TYTLER: I had assured there.. . (*Interruptions*) I bad done this just now.

श्री मोहम्मद अमीन : (पश्चिमी बंगाल) : मेरे सिर्फ दी सवाल हैं। जिस बक्त इस पर डिसक्शन हमा था तो हम लोगों ने यह कहा था कि एक तो यह है कि प्राइवेट सेक्टर भ्रगर इस मैदान में बड़े पैमाने पर दाखिल होगा तो नेकतल शिपिंग कार्पोरेशन को नुकसान होने का अंदेशा है जब कि पलिसी चाहिए ्रीक भिदिग कार्पोरिशन बढ़ मगर फिलहाल गवर्नमेंट इसको सम्भाल नहीं पारहो है तो ठीक है, इस कान्त को पास कर दिथा जाय, मगर कार्पोरेशन को किसी तरह का न कसान नहीं पहुंचना चाहिए । दूसरी बात यह है कि समद्री सफर में जब कंटेनर सिस्टम ग्रा गया है ग्रीर कंटैनर सिस्टम के बड़े पैमाने पर इस्तेमाल से मजदूर बेकारहो जाएंगे, तो बेकारी का मसला भी संगीन सुरत ग्राख्तियार करेगा । उसके लिए गवनं मेंट क्या सेफगार्ड ले रही है ?

SHRI PARVAT KUMAR SAMANTA-RAY (Orissa): Sir, ports are used for the destocking of cargos. And destocking in the parts used o be the worst affected. Now, after the introduction of the multi-moda'i transport system, who will be taking up on the responsibility of protecting the cargos? This is No- 1 The second point is, when the Customs Act and the Indian Raiiways Act have not been suitably amended to cope up with this system, how are you going to implement and act upon this system?

SHRI JAGDISH TYTLER: Sir, first, I would like to tell you that the Shipping Corporation is not going to be the loser at all because it is an agency, more than

^{† []} Transliteration in Arabic Script.

[Dr. Jinendra Kumar Jain]

being a promoter, which is going to see! that the goods received from one end reach the other end and they will be legally responsible for it. The goods will be carried by the Shipping Corporation on ether shipping lines which are beinfe used now. The Shipping Corporation is lot going to be the loser. As regards thet second part which the hon. Member has asked, regarding containers, container is not a new phenomenon in our country. It is am international phenomenon. Rather, we are able to carry more cargo by containers. We have handled morej cargo and I am glad to say that in spite" of all the crisis we have had in the country, we have broken all records. Even when Bombay was burning, my port had a recod handling of cargo tonnage that day also. So, it is not going to be hampered in any way.

The third thing, te hon. Member had said on stuffing and destuffinlg. We are privatising stuffing and destuffing also and our efficiency has increased. I was rather very unhappy because the number of people employed for stuffing and de-stuffing had come to be a record number but it doe not come anywhere near the world standard. But, anyway, effiiancy had to be brought about. We have talked to the unions. We have talked to the dock labourer and we hav@ also started coaching for stuffing and destuffing outside the port. And it has helped the expoters in a big way. And, I don't think that the labour is going to be affected in any way.

THE VICErCHAIRMAN (SHRI MD SALIM): I shall now put the Resolution moved by Shri Satya Prakash Malaviya to

SHRI SATYA PRAKASH MALAVI YA: Sir, I would like to withdraw the Resolution.

The Resolution was by leave, withdrawn

THE VICE-CHAIRMAN (SHRI MD. SALIM): I shall now put the motion moved by the Minister to vote. The question is:

Backward Classes Ordinance and Bill. 1993.

"That the Bill to provide for the regulation of the multimodal transportation of goods any place in India to a place outside India, on the basis of a multimodal transport contract and for matter connected here, with or incidental thereto, be taken into consideraion.55

The motion was adopted.

THE VICE-CHAIRMAN (SHRI MD. SALIM: We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 32 were added to the Bill.

Clause 1, the Enacting Formula the Schedule and the Title ere addd to the Bill.

SHRI JAGDISH TYTLER: Sir, move:

That the Bill be passed."

The question as put and the motion was adopted.

STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE NATIONAL COMMISSION FOR BACKWARD CLASSES ORDINANCE, 1993.

II. THE NATIONAL COMMISSION FOR BACKARD CLASSES BILL, 1993

THE VICE-CHAIRMAN (Shri Md. Salim): We will take up tjie Statutory Resolution and the Bill to constitute a National Commission for Backward ' Classes together I request Dr. Jinendra Kumar Jain to move the Resolution.

DR. JINENDRA KUMAR (Madhya Pradesh): I am here to move the Resolution but I do not find the Minister.

AN HON MEMBER: The Minister is here.

DR. JINENDRA KUMAR JAIN: With your permission, I move the following Resolution: